

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**

**COURT III**

111. I.A. 4615/2023  
IVN.P. P 66/2023  
IN  
C.P.(IB)-91(MB)/2023

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **15.04.2024**

NAME OF THE PARTIES: Sai Roadlines

V/s.

Bilt Graphic Paper Products Limited.

**Appearance:**

Adv. Gaurav Mitra for the Intervenor, Adv. Alok Dhir a/w Adv. Kanish  
Khetan for the Corporate Debtor.

SECTION 9 OF IBC, 2016

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**ORDER**

**HEARING THROUGH: VC AND PHYSICAL (HYBRID) MODE**

**IVN.P. P 66/2023**

1. Ld. Counsel for the Respondent submits that copy of the petition has not been served. Petitioner is directed to serve copy of the Application on [mano3ranjani@gmail.com](mailto:mano3ranjani@gmail.com). Respondent shall file reply within two weeks from receiving the copy of the Application after serving a copy on the other side. List on **15.05.2024**.

**I.A. 4615/2023**

1. The above application has been filed by Corporate Debtor seeking recall of the order dated 06.06.2023 which had set the applicant ex-parte & matter was to be heard ex-parte. Vide order dated 03.10.2023, cost of Rs. 20,000/- was imposed on Corporate Debtor to be paid to counsel for petitioner. Ld. Counsel submits that the Applicant has paid the cost

has been paid and the same is confirmed by the Counsel for the other side.

2. Considering the submissions made by the Applicant and averments in the application, I.A. 4615/2023 is **allowed** and the order dated 06.06.2023 is recalled.
3. Reply has been served on the other side and rejoinder also filed.
4. With the above directions, I.A. 4615/2023 is **disposed of**.

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)  
/RKS/

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)